BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 19 of 2018 in C.P. (I.B) No. 155/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

Purushottam M Lohia & Anr.

V/s.

IPEX India Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

ON SIGNATURE

1. MZHZR H. PATHAK

ADVOCATE

FOR APPLICANT

m. W. lathous

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ORDER

Learned Advocate Mr. Mihir Pathak present for Operational Creditor/Applicant. None present for Respondent in IA 19/2018.

Proof of service of notice on Respondent filed. But notice served only today.

Petitioner is directed to inform the date of hearing and shall file proof of service.

List the matter on 05.02.2018 for objections of Respondent and for hearing

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL